

ITEM NO.11

COURT NO.14

SECTION IV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
I.A.No.2 IN CIVIL APPEAL NO(s). 6275 OF 2013

AMRIK SINGH

Appellant (s)

VERSUS

AMRITSAR IMPROVEMENT TRUST, AMRITSAR &ORS.

Respondent(s)

(For deletion of the name of respondent and office report)

Date: 04/04/2014 This I.A.was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL
(IN CHAMBERS)

For Appellant(s) Mr.Rajat Sharma, Adv.
Mr. Subhasish Bhowmick, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Perused the Office Report dated 01.04.2014.

The application for deleting the names of proforma respondent Nos.3 to 11 from the array of parties is allowed at the risk and responsibility of the appellant.

(Satish K.Yadav)
Court Master

(Phoolan Wati Arora)
Assistant Registrar